

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
**(Through Hybrid Mode)**

**Item No. 4**

**2960/2023, 2636/2023**  
**IA(I.B.C)/640 (CH)2024**  
**IA(I.B.C)/778 (CH)2024**

**In**  
**CP(IB) No. 406/Chd/Pb/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Nexgen Laminators Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 60(5) IBC 2016**  
**Rule: 11 NCLT, 2016**

**Order delivered on 08.04.2024**

**CORAM:**  
**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the SRA** : Ms. Eshna Kumar, Advocate

**For the RP** : Mr. G.S. Sarin, PCS

**For the respondent** : Mr. Pardeep Singh, Advocate  
**in IA No.2636/2023**

**ORDER**

**IA No.2960/2023**

Heard the submissions made by the counsel for the Resolution Professional. The counsel for the Resolution Professional has prayed for grant

Priyanka  
08.04.2024

of leave to file the hard copy of the convenience proforma within two days. Leave prayed for is granted. Let the matter be posted to 22.04.2024.

**IA No.2636/2023**

Heard the submissions made by the counsel for the Resolution Professional. At the request of the counsel for the Resolution Professional, leave is granted to file the hard copy of the rejoinder within two days. Leave prayed for is granted. Let the matter be posted to 22.04.2024.

**IA (IBC)No.640(CH)2024**

This application has been filed under Rule 11 of the NCLT Rules, 2016 with a prayer to this Adjudicating Authority may be pleased to take the amended memo of parties on record along with supporting affidavit. As far as the application for resolution plan is concerned and having heard the submissions made by the counsel for the applicant and having noted the contents of the applicant, the present application bearing IA (IBC)No.640(CH)2024 is allowed and the memo of parties is taken on record & SRA is added as necessary party in the matter relating to approval of the resolution plan. *Thus, IA (IBC)No.640(CH)2024 is allowed* and Registry is directed to remove the memo of parties and tag the same with the resolution plan application for reference purposes.

**IA (IBC)No.778(CH)2024**

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the 62th progress report for the period beginning from

21.02.2024 to 16.03.2024. The same is taken on record subject to just exceptions. Thus, *IA(IBC)No.778(CH)2024 is allowed.*

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**